

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 135
(IB)-2011(PB)/2019

IN THE MATTER OF:

Vandana Motors Applicant/petitioner
v.	
On-Dot Couries and Cargo Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Mr. Paras Dawar, CA
For the Respondent	Ms. Akshita Manocha, Adv.

ORDER

Ms. Akshita Manocha, Ld. Counsel on behalf of the corporate debtor requests for some more time to file reply as the earlier counsel has not put an appearance. Let the order dated 05.09.2019 be complied with by the corporate debtor and vakalatnama as well as reply be filed within one week with a copy in advance to the counsel opposite.

List for arguments on 10.10.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)